

**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 150 of 2012**

**Dated : 4<sup>th</sup> January, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**NTPC Ltd. .... Appellant (s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. ...Respondent (s)**

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran,**  
**Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri**

**Counsel for the Respondent (s) Mr. Pradeep Misra for R.2**

**Appeal No.129 of 2012**

**NTPC Ltd. ...Appellant (s)**  
**Versus**  
**Central Electricity Regulatory Commission**  
**& Ors. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran,**  
**Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri**

**Counsel for the Respondent(s): Mr. Vallinayagam for R.7**

**Appeal No. 167 of 2012**

**NTPC Ltd. ... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission**  
**& Ors. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran**

**Ms. Swapna Seshadri  
Mr. Anand K. Ganesan**

**Counsel for the Respondent(s):** **Mr. Pradeep Misra for R.2  
Mr. R.B. Sharma for R.3  
Mr. Aashish Gupta  
Ms. Tarunima Vijra for R.4  
Mr. R.B. Sharma for R.3**

**APPEAL No. 184 of 2012**

**NTPC Ltd. .... Appellant (s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. ...Respondent (s)**

**Counsel for the Appellant(s):** **Mr. M.G. Ramachandran  
Ms. Swapna Seshadri  
Mr. Anand K. Ganesan**

**Counsel for the Respondent(s):** **Mr. Pradeep Misra for R.2  
Mr. R.B. Sharma for R.3  
Mr. Aashish Gupta  
Ms. Tarunima Vijra for R.4  
Mr. R.B. Sharma for R.3**

**ORDER**

It is represented by the learned counsel for the Respondent No.8 in Appeal No. 184 of 2012 that he is filing Vakalatnama as well as the reply in the Registry today after serving copy on the other side.

The learned counsel appearing for the Respondents in all these Appeals seek further time to file the reply. Accordingly, they

are directed to file the same on or before 15.01.2013 after serving copy on the other side.

Post the matters for hearing on **05.02.2013** along with Appeal Nos. 212 of 2012 & batch.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/vs**